

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH**

**ITEM NO : 7**

**IA NO.191/2020 IN  
CP NO.(IB)515/ALD/2019**

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : M/S HDB FINANCIAL SERVICES LTD V/S M/S HINT PUBLICATION PVT LTD & ORS**

**SECTION OF I & B CODE: 12A IBC**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,  
MEMBER (J)**

**COUNSEL FOR APPLICANT/ RP : SH. ANKIT SHUKLA**

**COUNSEL FOR THE FINANCIAL CREDITOR: SH. ABHINAV GAUR**

**IA NO.191/2020 INCP NO.(IB)515/ALD/2019**

The matter was taken up today through Video Conferencing at 12:30 PM.

Heard Sh. Ankit Shukla, Advocate for the Applicant and Sh. Abhinav Gaur, Advocate for the Financial Creditor, who are present through video conferencing.

The present application being IA No.191/2020 in CP No.(IB)515/ALD/2019 has been filed by the Applicant/Petitioner under Section 12A of the IBC, 2016 read with Regulation 30A of Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 for seeking withdrawal of Corporate Insolvency Resolution Process against M/s Hint Publication Pvt Ltd (Corporate Debtor).

Learned counsel for the Applicant/Petitioner contended that the CoC in its Board Meeting dated 10.08.2020 has passed the Resolution for withdrawal of the present petition Under Section 7 of the IBC with 100 % voting share and therefore, the present application is being filed for withdrawal of the CIRP.

In view of the submissions made by the learned counsel for the Applicant/Petitioner and in view of the Resolution of the CoC dated 10.08.2020 passed by 100% voting share, the present Petition is dismissed as withdrawn.

No order as to cost.

— Sd —

**Dated : 31.08.2020**

**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**